

Question No. 745 on 7th December, 1960 and state:

(a) whether the agreement between the Swiss Foundation for Technical assistance and the Government of India has been finalised to set up the Institute for training of precision mechanics and technicians; and

(b) what further progress has been made in the matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Not yet, Sir.

(b) The agreement has been drafted and sent to Swiss Foundation. A Swiss team is expected to come to Delhi in early March, 1961 for finalisation of the agreement.

Japanese Mission

*500. { Shri Aurobindo Ghosal:
Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

(a) whether an Economic Co-operation Mission from Japan visited India to discuss economic problems and technical tie-up arrangements recently;

(b) if so, what particular matters were discussed, and

(c) what were their observations and assessments as to India's economic conditions?

The Deputy Minister of Finance (Shri B. R. Bhagat): This Question will be answered by the Minister of Commerce and Industry on a subsequent date.

Delhi School Teachers' Strike Threat

*501. { Shri Shree Narayan Das:
Shri Harish Chandra Mathur:
Shri Ram Krishan Gupta:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Delhi School Teachers' Association has sent a notice to the effect that if its demands were not accepted by the Government the teachers would go on strike;

(b) if so, what are those demands; and

(c) what is the reaction of the Government in this regard?

The Minister of Education (Dr. K. L. Shrivastava): (a) to (c). A statement is laid on the Table of the Lok Sabha.

STATEMENT

(a) and (b). The Delhi School Teachers Association has sent copy of a resolution passed by the general body of the Association at a special meeting held on the 12th February, 1961 in which it has been stated that the teachers in Delhi will be compelled to take recourse to some kind of effective action—general strike and hunger strike not excluded—to secure fulfilment of some of the assurances which were given by Government in June 1958 but have not been implemented.

(c). The allegation made by the Association in regard to the non-fulfilment of the demands accepted by Government in June 1958 is not correct. The demands which were accepted by the Government either in whole or in part have already been implemented in the form in which they were accepted. There were, however, certain demands in which the Government only gave assurance that if specific individual cases were brought to notice, they would be duly examined on merits. As and when cases were pointed out by the Association, they were examined and it was found that the teachers in question were the employees of the Delhi Municipal Corporation. Their cases were accordingly referred to the Corporation for examination and necessary action. The Association is aggrieved in regard to the delay in the settlement of some of these indivi-